

**2596**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.639/2022**

**IN THE MATTER OF:**

Pritpal Sharma

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

**WITH  
MISC APPLICATION IN DISPOSED OF CASES NO. 24/2023  
IN  
ORIGINAL APPLICATION NO. 33/2022**

**IN THE MATTER OF:**

Ganesh Prasad

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

**I N D E X**

<b><u>Si. No.</u></b>	<b><u>Particulars</u></b>	<b><u>Page No.</u></b>
1.	Action taken report on behalf of District Magistrate (North) in compliance of order dated 21.03.2025 passed by this Hon'ble Tribunal alongwith affidavit	1-3

FILED BY:

NEW DELHI

DATED: 15.05.2025

(JYOTI MENDIRATTA)

Advocate for the GNCT of Delhi

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**SUBMISSION/ACTION TAKEN REPORT ON BEHALF OF DISTRICT**  
**MAGISTRATE (NORTH) BEFORE THIS HON'BLE TRIBUNAL IN**  
**TERM OF ORDER DATED 21.03.2025**

**MOST RESPECTFULLY SHOWETH: -**

1. That Hon'ble Tribunal has passed detailed orders on 28.08.2024, 08.01.2025 and 21.03.2025. In the Order dated 21.03.2025, Hon'ble Tribunal has directed that *"Since the borewells already identified to be illegal are still remaining to be sealed, the CEO, DJB and all the Deputy Commissioner*

*(Revenue)/District Magistrates in NCT of Delhi are directed to file further compliance reports by 15.05.2025”.*

2. That the District Magistrate, North, had taken all necessary and appropriate steps to ensure compliance with the directions issued by this Hon’ble Tribunal in the present matter. Also pursuant to the orders of this Hon’ble Tribunal, the District-North Administration undertook requisite actions within the stipulated time frame and has duly complied with the directions issued. The compliance report is kindly submitted as under: -

Distri ct	Total Number of illegal borewell s identifie d	Total Number of borewell s sealed	Number of untraceab le borewells / duplicate entry/ sealed by owner	Number of borewells which are yet to be sealed/close d:	Environmen tal compensatio n imposed by DPCC	Compensati on recovered	Compensati on yet to be recovered	Remarks
Narela	354	182	172	Nil	No information available	No information available	No information available	Notice to all the traceable address have been issued launching of prosecuti on sanction as per NGT guidelines is under process.
Alipur	380	167	213	Nil	5780000 (As per information shared by DPCC)	No information available	No information available	
Model Town	34	24	10	Nil	2200000 (As per information shared by DPCC)	No information available	No information available	
<b>North</b>	768	373	395	00				

3. That it is humbly submitted that this Compliance/Action Taken Report of District Magistrate (North) may kindly be taken on record.

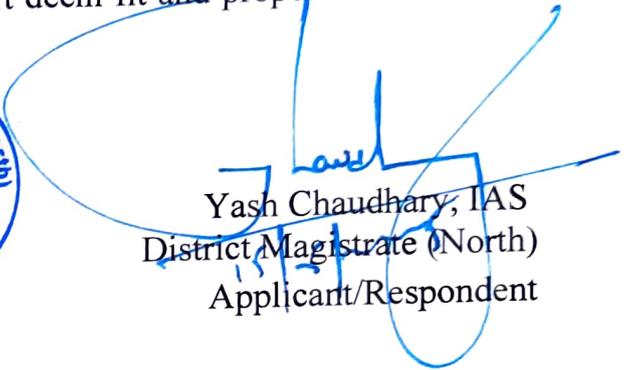
## PRAYER

In view of the above facts, this Hon'ble Court may graciously be pleased to take on record this Compliance/Action Taken Report of District Magistrate (North) in compliance of Hon'ble Tribunal order dated 21.03.2025 and or pass any further order which this Hon'ble Court deem fit and proper in the facts of this case.

New Delhi

Date: 15.05.2025



  
Yash Chaudhary, IAS  
District Magistrate (North)  
Applicant/Respondent

THROUGH

  
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